

12.05 hrs.

**CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE**

**REPORTED TOKEN STRIKE BY RESIDENT
DOCTORS IN MAJOR HOSPITALS IN DELHI**

SHRI CHIRANJI LAL SHARMA: (Karnal): I call the attention of the Minister of Health to the following matter of urgent public importance and request that he may make a statement thereon:

"The reported token strike by resident doctors in major hospitals in Delhi on 16 June, 1980."

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): Sir, the Resident Doctors of the All India Institute of Medical Sciences Hospital, J. P. Hospital Complex and Dr. Ram Manohar Lohia Hospital observed a token strike for a day commencing on the morning of the 16th June, 1980. The Resident doctors of the Smt. Sucheta Kriplani Hospital and Kalavati Saran Children's Hospital did not go on this token strike. The Resident doctors of the Safdarjang Hospital observed strike from the afternoon of 16th June to the morning of 17th June, 1980.

It was reported in the daily press on 15th June, 1980 that the Junior doctors of all the major hospitals in Delhi would observe a token strike, commencing on 16th June, 1980 morning, to "express their solidarity with the striking Resident doctors of the A.I.I.M.S.". In this connection it is to be mentioned that the Resident doctors of the A.I.I.M.S. had called off their strike on the evening of Sunday, the 15th June, 1980, after they were satisfied on the issue of setting their demands. As the declared intention of Junior doctors working in all the major hospitals was specifically to express their solidarity and sympathy in support of the A.I.I.M.S. striking Resident doctors, it is not at

all understandable why the Resident doctors working in the major Hospitals of Delhi had to go on a token strike on the morning of 16th June, 1980.

SHRI CHIRANJI LAL SHARMA: I would like to know whether the demands of the doctors of the A.I.I.M.S. were duly met.

SHRI B. SHANKARANAND: The very fact that they have withdrawn the strike shows that they are satisfied with the settlement of their demands.

SHRI G. M. BANATWALLA (Ponnani): Mr. Speaker, Sir, the statement made by the Government is very surprising and shocking. I am constrained to remark that this statement is an eloquent testimony to the criminal indifference that the government has displayed by pleading ignorance of the very existence of the demands of these resident doctors of the major hospitals. Some section of the Press reported that the resident doctors wanted to go on strike in order to express their solidarity with the striking resident doctors of the All India Institute of Medical Sciences. I do not know whether the Government's sources of information are limited to only certain convenient sections of the Press. I need not go on quoting paper after paper. I will give you one instance. *The Hindustan Times* dated 15th June gave a news that the doctors of All India Institute of Medical Sciences were calling off the strike. Just below that, there was another news that the doctors of other major hospitals were going on strike in order to better their working conditions and emoluments. They had demanded the appointment of a high-powered committee with the representation of the Federation of the Resident Doctors in Delhi to look into their grievances. I am sorry to say that the government chose to see some report in some newspaper which was convenient to them and thus tried to avert the whole issue.

I would like to put certain specific questions to this government regarding the indifference that has been shown to the very existence of the demands of these doctors. If the information of the government was that the resident doctors of these major hospitals wanted to go on strike in order to express their solidarity with the doctors of the All India Institute of Medical Sciences, then in order to avert such strike in order to save people from their inconveniences resulting from such strike, did the government not get into touch with these resident doctors informing them that there was no need for them to go on strike for expressing their solidarity with the doctors of the All India Institute of Medical Sciences when the matter had been settled already with them? Did the government not move in that direction and try to avert the strike and also try to see that no inconveniences should be caused to the people? Whether the government directly tried to know from these doctors, who had expressed their intention to go on strike and their federation, their genuine grievances and their demands? When a settlement was being reached with the resident doctors of the All India Institute of Medical Sciences, did the government keep in view the totality of the problem and the need to better the working conditions and the emoluments of all the doctors in general? Did they try to assess the impact of the settlement with the resident doctors of AIIMS, an impact which will be there on the doctors in other major hospitals?

The *Hindustan Times* of the 17th reporting the strike of the resident doctors, has further reported that the doctors of the major hospitals had said that they intended to intensify their agitation on and from 19th June, that is, tomorrow, if no high-power committee is appointed in order to

look into their grievances, and if a representative of the federation is also not taken on that particular committee. I would, therefore, request the government to give categorical replies to all those queries raised and also to give the House an assurance as to the steps the government is taking in order to see that the resident doctors of those hospitals do not go on to intensify their agitation, as has been reported in certain sections of the Press. The statement is also so lopsided; it tells us where the strike has not been complete. But there were several hospitals where the strike was complete. Government says that the resident doctors of other major hospitals wanted to go on strike in order to express their solidarity with the resident doctors of AIIMS and those doctors had withdrawn their strike. May I know from the government? Even the resident doctors of AIIMS went on strike in support of the resident doctors of other major hospitals. Therefore, this is a ridiculous type of statement that has been placed before us.

SHRI B. SHANKARANAND: I do not venture to comment on the question of the hon. Member the way he put it. I am sorry to note that the hon. Member has not grasped the question himself, though it seems he has put the question; he does not know what the question is, what he is talking about.... (An Hon. Member: You explain to us.) Is it the intention of the hon. Member that the resident doctors federation, of which he is speaking, that they should have a dialogue with the government or hospital authorities only through the Press? None of these people have given any representation, any notice to the government or the hospital authorities.... (Interruptions) I am saying that the resident doctors, those who had gone on strike, had not given any of their demands to the government or the hospital authorities.

श्री अटल बिहारी वाजपेयी (नई दिल्ली) : अध्यक्ष महोदय, भूमी महोदय के वक्तव्य पर हमारे मित्र श्री बनातवाला को हैरत हुई और श्री बनातवाला की हैरत पर मंत्री महोदय को हैरत हुई। यह हैरतप्रतोज मामला हो गया है।

अध्यक्ष महोदय : मुझे डर यह है कि आपको तो हैरत नहीं होने जा रही ?

श्री अटल बिहारी वाजपेयी : मुझे जवाब सुनकर थोड़ा ताज्जुब जरूर हुआ है। 16 अप्रैल को 2 महीने पहले दिल्ली के जूनियर डाक्टरों ने दो दिन की सांकेतिक हड़ताल की थी और उसमें यह मांग की थी कि 1979 में सरकार के साथ उनका जो समझौता हुआ है, उस समझौते को लागू किया जाये। मांगें इस प्रकार थीं :—

Improved working conditions,
better patient care, reasonable
working hours, accommodation for
doctors, and safety during duty
hours.

इन मांगों को लेकर 1979 में कुछ समझौता हुआ था, उस पर अमल नहीं किया गया, इसलिये 2 महीने पहले डाक्टरों ने 2 दिन की सांकेतिक हड़ताल की थी। वह 16 अप्रैल को थी और इस बार डाक्टरों ने 16 जून को फिर से हड़ताल की क्योंकि उनकी मांगों पर कोई कार्यवाही नहीं की गई। मैं जानना चाहता हूँ कि मंत्री महोदय ने केवल समाचार-पत्रों की रिपोर्ट के आधार पर इस सांकेतिक हड़ताल को आल इंडिया मेडिकल इंस्टीट्यूट के साथ कैसे जोड़ लिया ? उन्होंने कहा कि सरकार के पास कोई मांग नहीं है। मैं जानना चाहता हूँ कि जब लैफ्टिनेंट गवर्नर दिल्ली के एक अस्पताल में गये थे और उस अस्पताल के बारे में उन्होंने कहा कि वहाँ की हालत खराब है, यह तो मैं जानता था, लेकिन इतनी खराब है नहीं जानता था—मैं उद्धृत कर रहा हूँ :

‘But they could be so shockingly bad. I could never think of human indifference and casualness, could not have assumed worst form.’

22 अप्रैल को दिल्ली के लैफ्टिनेंट गवर्नर गये थे और उन्होंने वायदा किया था कि जूनियर डाक्टरों की मांगें जल्दी से जल्दी मान ली जायेंगी, मगर उन मांगों पर अब तक कोई कार्यवाही नहीं हुई है। क्या मंत्री महोदय यह समझाना चाहते हैं कि दिल्ली के लैफ्टिनेंट गवर्नर दिल्ली में अपना अलग साम्राज्य चला रहे हैं और केन्द्र के स्वास्थ्य मंत्रालय से उसका कोई संबंध नहीं है।

क्या यह सच नहीं है कि डा० राम मनोहर लोहिया अस्पताल में जब आपरेशन थियेटर में

लोक जाते हैं तो उनके पहनने के लिये जूते नहीं हैं, चप्पल नहीं हैं, अगर मरीजों की गर्दन टूट जाती है तो गर्दन को रोकने के लिये “टांग” नहीं है ? डाक्टरों ने शिकायत की है कि वह इस तरह से आपरेशन नहीं कर सकते। अच्छी-अच्छी मशीनें पड़ी हैं, जिनको चलाने वाला नहीं है, बिजली का कनेक्शन नहीं है। केन्द्रीय सरकार के डाक्टरों ने इस तरह की शिकायतें की हैं। क्या मंत्री महोदय को इनके बारे में कोई जानकारी नहीं है ?

इन-डिफरेंस, कैजुलनेस, जिसका आरोप लैफ्टिनेंट गवर्नर ने अस्पताल के अधिकारियों पर लगाया है, क्या वह मंत्री महोदय के विभाग पर लागू नहीं होता है ?

अध्यक्ष महोदय, दिल्ली के अस्पताल खूब बीमार हैं, वह बीमारों का इलाज क्या करेंगे ? मैं पुरानी बात नहीं कहना चाहता, अब तो नई सरकार आ गई—गवर्नमेंट वैट बक्स, ऐसी सरकार जो काम कर के दिखाती है। मैं जानना चाहता हूँ कि आल इंडिया मेडिकल इंस्टीट्यूट में 59 दिन तक हड़ताल चलती रही, उस हड़ताल को समाप्त करने के लिये केन्द्रीय सरकार ने क्या किया ? क्या किसी अस्पताल में डाक्टरों की हड़ताल इतनी लम्बी चलने दी जा सकती है ? क्या मरीजों के प्रति डाक्टर अपनी जिम्मेदारी का पालन करें, इसका उन्हें प्रह्लास कराने का प्रयत्न किया गया ?

डाक्टर 8 घंटे से कितना ज्यादा काम करें, इसका मंत्री महोदय थोड़ा सदन को खुलासा करें और यह भी बतायें कि जो डाक्टर रात में अस्पताल में काम कर रहे हैं, अगर पास में उनके रहने की जगह नहीं है, तो वह रात में कहाँ जायें ? दिल्ली की सड़कों पर चलना सुरक्षित नहीं है, कम तनखाह वाले डाक्टरों को टैक्सी में जाना भी संभव नहीं है। यह छोटे डाक्टरों की व्यावहारिक कठिनाइयाँ हैं और इसलिये डाक्टर मांग कर रहे हैं कि इन सब की जांच के लिये एक कमेटी बनाई जाये। मैं यह जानना चाहता हूँ कि ऐसी कमेटी बनाने में सरकार को क्या आपत्ति है। एक बात स्पष्ट है कि बार-बार होने वाली अस्पतालों की हड़ताले बन्द होनी चाहिए। और अगर सरकार यह नहीं कर सकती है, तो वह यह दावा छोड़ दे कि वह ऐसी सरकार है, जो देश को ठीक तरह से चला सकती है।

SHRI B. SHANKARANAND: I am really surprised to hear Shri Atal Bihari Vajpayee. I do not know what he was doing from 1977 to 1980. He was part of the Government. This sort of thing started during the Janata regime. It has not started now. He

himself admitted it. I do not know why the previous Government kept quiet. It does not lie in the mouth of Shri Vajpayee to ask now what this Government is doing. We are willing to take up the responsibility; we do not avoid responsibility. The hon. member should know that there was a token strike on 14th and 15th April, in support of their demands. Then they went on an independent strike in the hospital of the AIIMS. The hon. member and the House will be pleased to know that the demands of these resident doctors were settled even on 13th May itself. The Director of the Hospital had written to them that these demands were agreeable and the House will be surprised to know that on this very settlement, they withdrew the strike after one month. Who is at fault? These demands were met on 13th May, 1980 and on this very settlement, they withdrew the strike. A little lesser than that they accepted and withdrew the strike. Is it not the fault of the resident doctors that they unnecessarily continued the strike for more than one month? I do not know whether Shri Vajpayee was speaking on behalf of the doctors or on behalf of the suffering public.

SHRI ATAL BIHARI VAJPAYEE: I was speaking on behalf of both.

SHRI B. SHANKARANAND: He did not. He spoke only on behalf of the resident doctors. He forgot the suffering public. The Government do not want to continue this sort of thing, namely, strikes in these hospitals. It will take necessary steps to prevent such things.

SHRI ATAL BIHARI VAJPAYEE: I put a specific question. Have the Government considered the proposal made by the junior doctors that a high-powered committee should be appointed to look into their problems?

SHRI B. SHANKARANAND: We are not considering the appointment of a high-powered committee.

श्री राम बिलास पासवान (हाजीपुर) : अध्यक्ष महोदय, अभी मंत्री महोदय ने कहा कि इसर के माननीय सदस्यों को कोई जानकारी नहीं है। मैं समझता हूँ कि मंत्री महोदय को एजुकेशन की जानकारी भले ही हो, लेकिन डाक्टरों की समस्याओं की जानकारी नहीं है—बिल्कुल जानकारी नहीं है। यदि उन्हें जानकारी रहती—तो वह हाउस में इस तरह की बात न करते। जो मेमोरेंडम जूनियर डाक्टर्स फेडरेशन आफ देहली ने 5 जून को दिया है, अगर वह मंत्री महोदय को नहीं मिला है, तो मैं उनको देता हूँ। जूनियर डाक्टर्स फेडरेशन आफ देहली क्या है, पता नहीं, मंत्री महोदय को यह मालूम है या नहीं। चूंकि मूल रूप से सब डाक्टरों की समस्याएँ एक सी हैं और प्रत्येक हास्पिटल के डाक्टर अपनी अपनी मांगों को लेकर हड़ताल कर रहे थे, तो सब हास्पिटल के डाक्टरों ने मिल कर सोचा कि हम एक फेडरेशन बना लें और मिल कर मंत्री महोदय को एक जायेंट मेमोरेंडम दें।

पिछले दस साल में दिल्ली में सरकार का कोई नया हास्पिटल नहीं खुला है। मरौजों की संख्या लाखों तक पहुंच गई है, लेकिन हास्पिटल उतने ही हैं, और डाक्टर भी उतने ही हैं। यही कारण है कि यह सारा मामला हाच-भाच हो रहा है।

जूनियर डाक्टरों के फेडरेशन ने मंत्री महोदय को 5 तारीख को एक मेमोरेंडम दिया। उसमें उन्होंने कहा कि आप इस पर इम्प्रीडेंट विचार कीजिये, नहीं तो हम लोग हड़ताल पर जायेंगे। उसके भूताबिक वे 16 तारीख को हड़ताल पर गये। मंत्री महोदय ने दो बार जवाब दिया है कि डिमांड्स पर सैटलमेंट हो गया है। स्पीकर साहब ने हम लोगों के आग्रह पर यह कार्लिंग एटेंशन नोटिस एक्सेप्ट किया है। उन्होंने स्थिति की गंभीरता को समझ कर ऐसा किया है। हाउस पर प्रति-मिनट लाखों रुपये खर्च होते हैं। यह कोई मामूली बात नहीं है। अब कम से कम मंत्री महोदय जानकारी दे दें। वह बार बार यही कह रहे हैं कि सैटलमेंट हो गया है, सैटलमेंट हो गया है। डाक्टरों की कौन कौन डिमांड्स थीं जिन को आप ने माना? मैं आप को बतला दूँ कि डाक्टरों ने कहा कि उनकी पहली डिमांड है कि एक हाई पावर कमिटी नियुक्त की जाय। वे यह नहीं कहते हैं कि उनकी क्या डिमांड जायज है या क्या ना-जायज है? डाक्टर स्वयं नहीं चाहते कि अन-नेसेसरिली मरीज भी मरें और डाक्टरों की भी तबाही हो। इसलिये वे चाहते हैं कि एक हाई पावर कमिटी बना दी जाय जो जांच करे कि उनकी कौन सी मांग जायज है कौन नाजायज है? उस पर आप विचार कीजिये। यह उन की पहली डिमांड है?

दूसरी डिमांड क्लास और पे के संबंध में है वे कहते हैं कि जब वे रेजिडेंट डाक्टरों के रूप में रहते हैं तब तो वे वर्कक्लास माने जाते हैं और

श्री रामविलास पासवान]

वही डाक्टर जब गवर्नमेंट के दूसरे एप्लायमेंट में जाते हैं तो फर्स्ट क्लास माने जाते हैं। या तो उन्हें थर्ड क्लास का डाक्टर मानिये या फर्स्ट क्लास मानिये। एक ही क्वालीफिकेशन का आदमी एम बी बी एस, एम डी या एम एस पास है, वह जब रेजिडेंट डाक्टर के रूप में काम करता है तो थर्ड क्लास उसकी पे, थर्ड क्लास उसके रहने का, मकान, सब थर्ड क्लास उसका होता है और वही जब दूसरी जगह चला जाता है तो वह फर्स्ट क्लास का माना जाता है। एक डिमांड इसके संबंध में है।

तीसरी डिमांड काम के संबंध में है। वे कहते हैं कि हमें 80 घंटे काम करना पड़ता है जबकि लेबर लाज के मुताबिक 48 घंटे काम करने के वे हकदार हैं। वे यह नहीं कहते हैं कि हम काम नहीं करेंगे। वे कहते हैं कि 48 घंटे से ज्यादा काम लिया जाय तो उनको ओवर टाइम दिया जाय।

फिर आवास के संबंध में उनकी शिकायत है। वे कहते हैं कि स्मारे हास्पिटल्स हैं, उस से दूर हम रहते हैं तो रात में किसी मरीज की हालत खराब होती है तो आने जाने में दिक्कत होती है और उन्होंने ठीक कहा कि जो आपने दाम बढ़ा दिये हैं, टैकसी भाड़ा वगैरह बढ़ गया है उसके कारण और भी नहीं आ सकते हैं। उनका कहना है कि केवल 30 परसेंट डाक्टर हैं जिन को आप ने कैम्पस में मकान दिये हुये हैं। बाकी जो 70 परसेंट हैं उनके लिये भी नजदीक में मकान की व्यवस्था कीजिये।

फिर है थ्रीमिस का मामला। आप ने 74 से लेकर 78 तक के बीच में आल इंडिया इंस्टीट्यूट ऑफ मेडिकल साइंसेज में थ्रीमिस हटा दी थी। चंडीगढ़ में आप का पोस्ट-ग्रेजुएट इंस्टीट्यूट है, वहां थ्रीमिस नहीं है। यह थ्रीमिस क्या है। इसके जरिये जो वरिष्ठ डाक्टर हैं वे छोटे डाक्टरों का शोषण करते हैं उनका कहना है कि क्या थ्रीमिस की उपयोगिता है, आप इतना बतला दीजिये। अगर उपयोगिता है तो रहना चाहिये, नहीं उपयोगिता है तो खत्म कीजिये। मरीज को देखने का काम वे करेंगे।

फिर है दवाई और संयंत्र का सवाल। आप के यहां जो आप का बजट प्रविजन है उस को आप देखें। लाखों की संख्या में मरीज बढ़ गये हैं लेकिन दवाई-पर मरीज के रूप में देखिये कितनी पड़ती है। तो ये मारी समस्यायें हैं। और मैं फिर आप से आग्रह करूंगा कि जब आप जवाब देते हैं तो गुस्से में मत आर्यें। सहानुभूतिपूर्वक जवाब दें। चेंबर की मर्यादा का सवाल है, अध्यक्ष महोदय, ने इसे रखा है, हम लोग उनके माध्यम से जानकारी हासिल करना चाहते हैं। इसलिये ये जो आठ मांगें हैं (अध्यक्षान) मैं आप से यह प्रश्न पूछ रहा हूं कि क्या आप को 5 जून को उन लोगों ने कोई मेमोरेण्डम दिये या नहीं? अगर दिया था तो उनकी मांगें

पर आपने क्या किया और जो आपने कहा कि आपने सेटिलमेंट किया है, उस पर उन्होंने हड़ताल वापस ले ली तो आप ने क्या सेटिलमेंट किया है, वह भी एक एक कर के बतलाने की कृपा करें।

SHRI B. SHANKARANAND: On the appointment of a high power committee I have already informed the House that I am not going to appoint that.

The hon. Member has dealt upon many demands of the Resident Doctors. All these demands—I need not repeat them—were discussed with the Resident Doctors of the AIIMS. When they were fully satisfied with these demands, they withdrew the strike. But I do not know what the Member wants.

श्री राम विलास पासवान : अध्यक्ष महोदय, अब आप हमारी रक्षा कीजिये। यह चार्टर आफ डिमांड्स है। मेरे दो ही प्रश्न हैं। मैंने कहा कि 5 तारीख को हेल्थ मंत्री के नाते आप को मेमोरेण्डम दिया गया है या नहीं और आप ने क्या सेटिलमेंट किया है? जब उनको बतलाया है तो हाउस को बतलाने में क्या आपसि है? कोई सीक्रेट डाक्यूमेंट तो है नहीं कि आप नेशन के इन्टरेस्ट में नहीं बतला सकते। वह बतलाइए।

अध्यक्ष महोदय : एक ही का जवाब दिया जा सकता है कि 5 तारीख को मेमोरेण्डम दिया गया है या नहीं। दूसरा तो बतलाया कि फैसला हो गया।

श्री राम विलास पासवान : नहीं, हम लोग जानना चाहते हैं कि क्या फैसला हुआ है। आप ने सेटिलमेंट किया है, हाउस जानना चाहेगा कि क्या सेटिलमेंट किया है?

अध्यक्ष महोदय : शंकरानन्द जी, बतला दीजिये। 5 तारीख के उनके मेमोरेण्डम के बारे में।

SHRI B. SHANKARANAND: Whose memorandum?

श्री राम विलास पासवान : 5 तारीख को फेडेरेशन आफ जूनियर डाक्टर्स डेलही की तरफ से आप को मेमोरेण्डम दिया गया था नहीं?

आपको मिला है या नहीं?

SHRI B. SHANKARANAND: I have not received it.

श्री राम विलास पासवान : आपने सेटिलमेंट क्या किया है?

SHRI B. SHANKARANAND: The settlement is with the resident doctors of the All India Institute of Medical Sciences.

MR. SPEAKER: It is not an official document.

SHRI INDRAJIT GUPTA (Basirhat): The House must have definite information regarding the terms and conditions of the settlement. That is not a secret document.

MR. SPEAKER: That is not the thing.

SHRI INDRAJIT GUPTA: That is the question asked by Mr. Paswan.

(Interruptions)

MR. SPEAKER: The Minister has not denied the information. Let him explain. (Interruptions).

शरकरानन्द जी, आप बनाइये ।

SHRI B. SHANKARANAND: Sir, the House knows them. He has quoted all the demands of the resident doctors. Should I repeat all the demands again?

(Interruptions)

श्री राम बिलास पासवान यह तो उनकी मांगें हैं लेकिन सेटिलमेंट क्या हुआ है ?

अध्यक्ष महोदय : राम बिलास जी जो स्ट्राइक थी वह बिड़ड़ा हो गई और मंत्री जी ने आपका हवाला दे दिया कि जो डिमांड्स थी वह आपने पढ़ी है। क्या उन डिमांड्स को वे दोबारा पढ़ें ? (व्यवधान)

Please explain what you want to say. (Interruptions). Let him explain.

(Interruptions)

SHRI INDRAJIT GUPTA: What are the terms of the settlement? Can't he tell us?

SHRI B. SHANKARANAND: Sir, the Federation of Resident Doctors have never given any notice or demands. So the question of settlement on that does not arise here. But the settlement of the demands of the All

India Institute of Medical Sciences resident doctors, of course, is there. So, let them not be confused. Since there was no demand from the Federation of Resident Doctors, the question of settlement does not arise at all.

श्री राम बिलास पासवान : आल इंडिया मेडिकल इंस्टीट्यूट में आपने क्या सेटिल किया ?

SHRI B. SHANKARANAND: You have not asked that. Did you ask that? You did not ask. You asked only the demands of the Federation of Resident Doctors.

श्री राम बिलास पासवान : मेरे दो प्रश्न अलग अलग हैं ?

MR. SPEAKER: I over-rule that.

श्री राम बिलास पासवान : मेरे दो अलग अलग प्रश्न हैं। क्या 5 तारीख का मेमोरेण्डम आपको मिला या नहीं और आपने क्या सेटिलमेंट किया।

MR. SPEAKER: Out of this Call Attention motion, your question is regarding the All India Institute of Medical Sciences. That question does not arise.

श्री राम बिलास पासवान : वही मैं कह रहा हूँ। वे कहते हैं आल इंडिया इंस्टीट्यूट में हमने समाधान कर दिया है।

अध्यक्ष महोदय : आज का सवाल सिर्फ इतना है।
regarding the resident doctors in major hospitals.

श्री राम बिलास पासवान : उन्हीं के समर्थन में हड़ताल की है।

MR. SPEAKER: I over-rule it.

SHRI ATAL BIHARI VAJPAYEE: "Major hospitals" include the All India Institute of Medical Sciences. If a settlement has been arrived at, the House is entitled to know.

MR. SPEAKER: You can put a separate question on that.

श्री राम बिलास पासवान : वही तो हमने पूछा है।

MR. SPEAKER: No. I don't think.

SHRI ATAL BIHARI VAJPAYEE: Have you gone through the statement of the Minister? He has claimed that a settlement has been arrived at with the resident doctors of the All-India Institute of Medical Sciences. The House is entitled to know as to what are the terms of the settlement.

MR. SPEAKER: I have gone through the statement and it clearly says that those doctors decided to go on strike in sympathy with the doctors or to prove solidarity with them. Is it not? That is all. Nothing more than that.

SHRI ATAL BIHARI VAJPAYEE: He has also mentioned that a settlement had been arrived at with the resident doctors of the All India Institute of Medical Sciences.

MR. SPEAKER: That strike has been called off.

(Interruptions)

SHRI ATAL BIHARI VAJPAYEE: We are entitled to know...

MR. SPEAKER: That does not arise out of this. *(Interruptions)*. In the statement it is mentioned: "The resident doctors of the AIIMS had called off their strike on the evening of Sunday, the 15th June, 1980, after they were satisfied on the issue of settling their demands."

This question is not regarding that demand. I am not going to agree with you.

SHRI INDRAJIT GUPTA: May I seek your guidance for the future? While the strike was going on and a prolonged strike, several notices of calling attention were given, and you, in your wisdom, did not admit any of them while the strike was on. Now the strike is over, and it has been settled. He says the strike was over on the 15th. Today is the 18th. Then some token strike of solidarity has taken place.

PROF. N. G. RANGA (Guntur): Which was wrong?

SHRI INDRAJIT GUPTA: Wrong or right. You have admitted a calling attention. Does it mean that the questions arising out of the notice are to be confined to the subsequent token strike which had something to do with the earlier strike?

MR. SPEAKER: If you want to cover that, you can give another notice.

SHRI INDRAJIT GUPTA: Should he not tell the House on what terms and conditions the settlement has been arrived at?

MR. SPEAKER: You can give me a fresh notice.

SHRI INDRAJIT GUPTA: Then why did you admit this notice, if you want to restrict it?

MR. SPEAKER: Has the Minister anything more to say?

SHRI B. SHANKARANAND: Unfortunately, they have not in their notice referred to the strike of the resident doctors of the All India Medical Institute, but only to the Federation of Resident Doctors.

MR. SPEAKER: Do you want to say anything more?

SHRI B. SHANKARANAND: The Resident Doctors of the AIIMS went on an indefinite strike from 21st April, 1980. The demands of the resident doctors could be grouped under the following three categories:

(a) Demands relating to service conditions, i.e., working hours, leave; pay, non-practising allowance and other terms and conditions of contract based on the agreement signed by the Resident Doctors and the Government of India in 1974.

(b) Demands relating to academic requirement of post-graduate education and training, viz., writing of a

thesis and carrying on laboratory investigations.

(c) Demands relating to working conditions and housing. These demands were considered by various committees of the Institute including a special committee appointed for this under the Chairmanship of Dr. H. D. Tandon, Professor & Head of the Department of Pathology, the Staff Council, the Faculty, the Academic Committee and the Institute Body. Continuous dialogue and meetings were held at various levels with the resident doctors. A meeting was held on 10th May, 1980 under the Chairmanship of the President of the Institute where the Director, the representations of the RDA (Resident Doctors' Association), local members of the Institute and senior officials of the Ministry of Health were present. On the basis of discussions, certain agreements were arrived at and they were communicated by the Director on 13th May, 1980 to the General Secretary, RDA. The agreements are as follows.

In spite of this, the resident doctors unnecessarily continued their strike.

DR. SUBRAMANIAM SWAMY (Bombay North-East): I came to you also. They only wanted the document to be signed. You did not sign the document.

SHRI B. SHANKARANAND: The hon. Member should know that the Director of the Institute had signed the letter on the 13th May, saying that we are agreeing to this. What does it mean?

MR. SPEAKER: That means agreement.

SHRI B. SHANKARANAND: The agreements are as follows:

(1) It was agreed that the Institute will forward to the Ministry of Health the question of 20 days' earned leave, 12 days casual leave and provision of sick leave to the Junior Residents, for

their sympathetic and favourable consideration.

(2) It is agreed that the Residents shall not be required to do any laboratory investigations of routine nature but they will carry out such investigations which the Consultants and Residents consider it necessary for patient-care and training.

(3) It is agreed that the Residents will be allowed 24 hours off after 24 hours of continuous duty. However, the duties will be so arranged that it can be managed within the existing strength of the Residents.

(4) It is agreed that the Institute will forward to the Government for sympathetic and favourable consideration your request for permitting you to avail of the gazetted holidays also in addition to one weekly off, subject to the exigencies of work and also the question of cumulative leave in lieu of the duties performed on such holidays.

(5) It is confirmed that 80 quarters from amongst those under construction will be made available to the married Residents for allotment by 31st July, 1980. It is also agreed that the 32 'F' type quarters presently occupied as hostel accommodation by the Residents will be permitted to be retained for further allocation to the Residents on seniority basis. An equivalent number of quarters in lieu of these 'F' type quarters will be put in general pool from among the 84 quarters which are likely to be constructed next year.

(6) The various clauses of contract to which a reference has been made in your letter at sub-para 5, would be sympathetically examined by the Institute and referred to the Government for necessary action.

(7) Your demand for increase in the scales of pay will also be duly considered by the authorities concerned.

[Shri B. Shankaranand]

(8) The laboratory investigation reports shall be delivered in the wards and their delivery would be streamlined.

(9) The meeting of the Institute Body to be held on 1st June, 1980—it was held afterwards—shall discuss the issue of the Thesis in all its relevant aspects and also the points of view contained in your letter under reply.

(10) The question of academic condonation of the strike period shall be dealt with in the same manner as was done in the case of undergraduates in February, 1980, i.e., classes that are necessary for adequately preparing you for examination would be rescheduled in consultation with Heads of the Departments.

(11) The question of pay for the period of strike shall be referred to the Government for decision."

This is all that were agreed to.

SHRI RAVINDRA VARMA (Bombay North): You could have stated these things earlier.

SHRI B. SHANKARANAND: The question was in regard to the All India Medical Institute. You were talking about the token strike.

MR. SPEAKER: Because the question was very important for the health of the people, I have allowed this thing.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SECOND REPORT

SHRI MALIK M. M. A. KHAN (Etah): Sir, I beg to present the Second Report of the Committee on Private Members' Bills and Resolutions.

ELECTION TO COMMITTEE

CENTRAL ADVISORY COMMITTEE FOR NATIONAL CADET CORPS

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): I beg to move:

"That in pursuance of Section 12(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER: The question is:

'That in pursuance of Section 12(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder.'

The motion was adopted.

12 43 hrs.

MATTERS UNDER RULE 377

(i) NEED TO MODERNISE SMALL SCALE SECTOR OF PAPER INDUSTRY

SHRI S. A. DORAI SEBASTIAN (Karur): There is a shortfall of 20 per cent in production of paper and